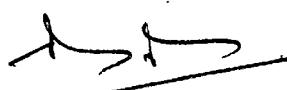
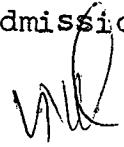


1/12.9.1996

No one present for the applicant. The case is adjourned to 1.11.1996 for admission.


(K.D. Saha)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

MPS.

2./ 1.11.96.

No body appears on behalf of the applicant today also. The OA is dismissed for default.


/CBS/


(V.N. Mehrotra)
Vice-chairman

03/09.01-97

M.A. No. : 5/97

Shri S.Gandhi, counsel for the applicant.

This M.A. has been moved for recalling the order, dated 01.11.1996 by which the O.A. No. 412/96 was dismissed for default.


Sufficient ground has been made ~~for~~ ^{out} recalling that order which accordingly is allowed. Order, dated 01.11.1996 is hereby recalled. The O.A. No. 412/96 is restored to its original position. The M.A. is accordingly disposed of.

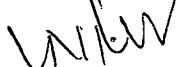
The O.A. No. 412/96 be listed on 31.01.1997 for admission.


(V.N. Mehrotra)
Vice-Chairman

SKJ

04/31.01.97

Shri S.Gandhi, learned counsel for the applicant. List the case on 14.02.1997 for admission as requested by the counsel for the applicant.


(V.N. Mehrotra)
Vice-Chairman

SKJ

5./ 14.2.97.

Shri D. Kumar, the counsel for the applicant.

Heard learned counsel for the applicant on the question of admission. Admit. Issue notices to the respondents to file written statement within four weeks. Rejoinder, if any, may be filed within two weeks thereafter. List this case on 28.4.97 before the Registrar for completion of records.

/CBS/

(V.N. Mehrotra)

vice-chairman

6/24. 4. 1997

Shri S.P.Ray, advocate appears for the applicant. Notices could not be issued to the respondents as requisites were not filed by the applicant. The learned counsel is again directed to file requisites within a week. Put up on 27.5.1997 for filing W/s and SR.

Requisites filed
on 15/97
MPS.
Notice issued
to Resp't No. 1 & 2.
6/5/97

(S.P.Sinha)
Dy.Registrar I/c

7/27.5.1997

The learned counsel for the applicant is present. None for the respondents. Notices were issued to the respondents no.1 and 2 on 5.5.1997. SRs are still awaited. Put up on 10.7.1997 for SR and W/s.

MPS.

(S.P.Sinha)
Dy.Registrar I/c

OA - 412/96

14./ 28.4.98. W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List it on 10.7.98 for direction.

/CBS/

(V.N. Mehrotra)

Vice-chairman

15./ 16.2.99. None for the parties. W/S has been filed. Rejoinder, if any, may be filed within two weeks. List it on 6.5.99 for direction.

/CBS/

(LAKSHMAN JHA).

MEMBER (J)

(L.R.K. PRASAD)

MEMBER (A)

16./ 6.5.99. None for the applicant. The learned counsel for the respondents is, of course, present. W/S has already been filed. Let it be fixed on 26.7.99 for hearing.

/CBS/

(L. HMINGLIANA)

MEMBER (A)

(S. NARAYAN)

VICE-CHAIRMAN

17/26.7.99

List for hearing on 23.8.99 for want of time.

SKS

(L. Hmingliana
Member (A)

(Lakshman Jha)

18./ 23.8.99.

For want of time, list it on 20.9.99 for hearing.

/CBS/

(L. HMINGLIANA)

MEMBER (A)

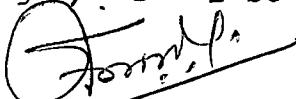
(S. NARAYAN)

VICE-CHAIRMAN

8/10.7.1997

None for the parties. No W/s has yet been filed. Put up on 5.8.1997 for filing W/s as a last chance.

MPS.

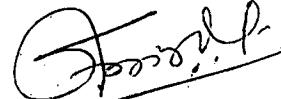


(S.P. Sinha)
Dy. Registrar I/c

9/5.8.1997

None for the parties. W/s has not yet been filed though sufficient time was given therefore. In the circumstances, let this application be listed before the Hon'ble Bench for direction on 12.8.1997.

MPS.

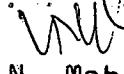


(S.P. Sinha)
Dy. Registrar I/c

10./ 12.8.97.

W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter. List it on 13.10.97 for direction.

/CBS/

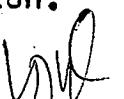


(V.N. Mehrotra)
Vice-chairman

11./ 13.10.97.

List it on 16.12.97 for direction.

/CBS/

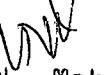


(V.N. Mehrotra)
Vice-chairman

12./ 16.12.97.

W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List it on 17.2.98 for direction.

/CBS/



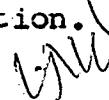
(V.N. Mehrotra)
Vice-chairman

13/17.02.98.

W/s not filed so far. Four weeks further time is allowed for the last time. Rejoinder, if any, may be filed within two weeks thereafter.

List on 28.04.1998 for direction.

SKJ



(V.N. Mehrotra)
Vice-Chairman

14/20.09.99 For want of time, the hearing is adjourned to 02.11.1999.

SKJ

(L.Hmingliana)
Member (A)

(S.Narayan)
Vice-Chairman

15/02.11.99 For want of time, the hearing is adjourned to 21.12.1999.

SKJ

(L.Hmingliana)
Member (A)

(S.Narayan)
Vice-Chairman

16/21.12.99 For want of time, the hearing is adjourned to 28.01.2000.

SKJ

(L.Hmingliana)
Member (A)

(S.Narayan)
Vice-Chairman

17/28.1.2000

As D.B. is not available, list it for hearing on 7.3.2000.

MES.

(L.R.K.Prasad)

Member (A)

18/7.3.2000

None for the parties.

List it for hearing on 7.4.2000 .

AKJ

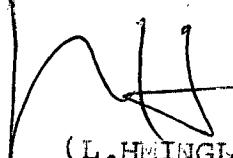
(L.JHA)
MEMBER (J)

(L.R.K.PRASAD)
MEMBER (A)

18/7.4.2000 None for the parties.

List it for hearing on 29.5.2000

AKJ


(L. H. MINGLIANA)
MEMBER (A)


(L. J. H. A.)
MEMBER (J)

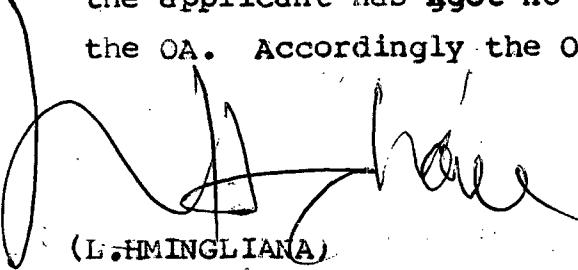
19/29.5.2000 None for the applicant.

None for the Pvt. respondent.

Sh. H. P. Singh, ASC, for the respondents.

It appears that WS has filed as far back as on 28.1.99. No appearance is made on behalf of the applicant for last several dates. It shows that the applicant has ~~g~~et no interest in prosecuting the OA. Accordingly the OA is dismissed for default

AKJ


(L. H. MINGLIANA)
MEMBER (A)


(L. J. H. A.)
MEMBER (J)